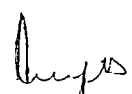


In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA/TA/MP No. CP. 22/02

Sh. K. P. Kishore Versus Sh. Vasudev Gupta & Ors.

Date of Order	Orders
28.5.2002	Now for the petitioner Mr. S. S. Hasan - Counsel for the respondents. This Contempt petition has been filed for non-implementation of the order passed by the Tribunal dated 20.4.2001 in O.A. No. 236/95. Reply has been filed by the respondents wherein it has been stated that the orders of the Tribunal had been fully complied with, though there was some delay in complying the order of the Tribunal. We have perused ^{the same} and are satisfied that the orders dated 20.4.2001, passed by this Tribunal have been complied with and the Contempt petition does not survive; therefore dismissed. Notices issued are discharged. However, if any claim survives, the applicant shall make a representation to the respondents bringing out clearly the amount still outstanding. On receipt of such representation, the respondents shall decide the representation, as per rules.  J. R. KAUSHIK JUDICIAL MEMBER  A. P. NAGRATH ADMINISTRATIVE MEMBER

Received by
Brom
30-5-02
det. Mr. S. S. Hasan
AT

copy sent to
applicant
vide 1605
date 5/6/02